[Shri Mullapally Ramachandran]

sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Twenty-third Annual Report and Accounts of the Haryana Agro-Industries Corporation Limited, Chandigarh, for the year 1989-90, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Corporation. [Placed in Library. *See* No. LT—231/91 for (i) and (ii)]

(2) Statement (in English and Hindi) jiving reasons for the delay in laying: the papers mentioned at (1) above.

[Placed in Lib. See No. LT—231/91.]

I. Report and Accounts (1989-90) of the National Horticulture Board, Gurgaon and related papers.

II. Report and Accounts (1989-90) of the National Oilseeds and Vegetable Oils Development Board, Gurgaon anti related papers.

III. Report and Accounts (1989-90) of the Coconut Development Board, Kochi and related papers.

SHRI MULLAPALLY RAMACHAN-DRAN: Sir, I also lay on the Table a copy each (in English and Hindi) of the following papers:—

I. (a) Sixth Annual Report and Accounts of the National Horticulture Board, Gurgaon, Haryana, for the year 1989-90, together with the Auditors' Report on the Accounts.

(b) Review by Government on the working of the Board.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. *See* No. LT—318/91 for (a) to (c).]

II. (a) Annual Report and Accounts of the National Oilseeds and Vegetable Oils Development Board. Gurgaon, Haryana, for the year 1989-90 together with the Audit Report on the Accounts under sub-section (4) of section 16 and sub-section (4) of Section 14 of the National Oilseeds and Vegetable Oils Deveopment Board Act, 1983. (b) Statement giving reasons for the delay in laying the paper mentioned at above. [Placed in Lib. *See* No. LT—319/91 for (a) and (b).]

III. (a) Annual Report of the Coconut Development Board, Kochi, for the year 1989-90.

(b) Annual Accounts of the Coconut Development Board, Kochi, for the year 1989-90, and the Audit Report thereon.

(c) Review by Government on the working of the Board.

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above. [Placed in Lib. *See* No. LT—403/91 for (a) to (d).]

Notification of the Deptt, of Agricultureand Cooperation under the EssentialCommodities Act, 1955.

SHRI MULLAPALLY RAMACHAND-RAN: Sir, I also lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Agriculture (Department of Agriculture and Cooperation) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(1) S.O. No. 259(E), dated the 16th April, 1991 specifying the minimum laboratory facilities the manufacturers of SSP fertilisers, physical/granulated mixtures of NPK micro-nutrients and combination thereof shall possess.

(2) S.O. No. 260(E), dated the 16th April, 1991 issuing directions to manufacturers to print batch number of bags of SSP, micro-nutrients and mixtures, of fertilisers.

(3) S.O. No. 261(E), dated the 16th April, 1991 publishing the Fertiliser (Control) (Amendment) Order, 1991.

(4) S.O. No. 350rE), dated the 21st May, 1991 nubl'shins the Constitution of Central Fertiliser Committee.

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(5) S.O. No. 1439, dated the 25th May, 1991 apponting Shri K .G. Kishnamoorthy, Joint Secretary (Fertilisers) as Controller of Fertilisers.

(6) S. O. No. 444(E), dated the 2nd July, 1991 amending the tolerance limits of DAP and Physical mixtures (NPK mixtures) of Fertilisers. [Placed in Lib. *See* No. LT—230/91 for (1) to (6)]

I. Statement on the ratification of I.L.O. convention No. 136 concerning protec tion against hazards of poisoning arising from Benzene—1971.

- II. Notifications of the Ministry of Labour under Limestone and Dolomite Mines Labour, Welfare Fund Act, 1972.
- III. Notification Publishing the Iron Ore Mines Manganese Ore Mines and Chrome Ore Mines Labour Welfare Cess (Amendment) Rules, 1990.

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH (GHATOWAR): Sir, I lay on the Table—

I. Statement (in English and Hindi) on the ratification of ILO Convention No. 136 concerning Protection against hazards of poisoning arising from Ben zene—1971. [Placed in Lib. *See.* No. LT—265/91.]

II. A copy (in English and Hindi) of the following Notifications of the Min istry of Labour under sub-section (4) of section 16 of the Limestone and Dolo mite Mines Labour Welfare Fund Act, 1971:—

(i) G.S.R. No. 618, dated the 29th September, 1990 publishing the Limestone and Dolomite Mines Labour Welfare Fund (Amendment) Rules, 1990. [Placed in Lib. *See.* No. LT— 265/81.]

(ii) G. S. R. No. 42(E), dated the 22nd January, 1991 publishing the

on the Table

Limestone and Dolomite Mines Labour Welfart Fund (Amendment) Rules, 1990. [Placed in Library *See* No. LT— 265/91.]

III. A copy (in English and Hindi) of the Ministry of Labour Notification G.S.R. No. 619, dated the 29th September, 1990 publishing the Iron Ore Mines, Manganese Ore Mines and Chrome Ore Mines Labour Welfare Cess (Amendment) Rules, 1990, under sub-section (4) of section 14 of the Iron Ore Mines, Manganese Ore Mines and Chrome Ore Mines Labour Welfare Cess Act, 1976. [Placed in Lib. *See* No. LT— 264/91.]

I. Notification publishing the Iron Ore Mines, Manganese Ore Mines and Chrome Ore Mines Labour Welfare Fund (Amendment) Rules, 1991.

IL Notification Publishing the Beedi Workers welfare Fund (Amendment) Rules, 1991.

SHRI PABAN.SINGH GHATOWAR: Sir, I also lay on the Table—

I. A copy (in English and Hindi) of the Ministry of Labour Notification G.S.R. No. 41(E), dated the 22nd January, 1991 publishing the Iron Ore Mines, Manganese Ore Mines and Chrome Ore Mines T nbour Welfare Fund (Amendment) Rules, 1991 under sub-section (4) of section 12 of the Iron Ore Mines, Manganese Ore Mines and Chrome Ore Mines Labour Welfare Fund Act, 1976. [Placed in Lib. *See* No. LT—265/91.]

II. A copy (in English and Hindi) of the Ministry of Labour Notification G.S.R. No. 40(E), dated the 22nd Janu ary, 1991 publishing the Beedi Workers Welfare Fund (Amendment) Rules, 1991, under sub-section (4) of section 12 of the Beedi Workers Welfare Fund Act, 1976. [Placed in Library. *See* No. LT— 263/91.]